

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 61284 of 2019

[Arising out of OIO No. 18/2019-20/Commr./PP/FBD. dated 30.08.2019 passed by Commissioner, Central Goods & Service Tax-Faridabad]

Sharad Chaudhary

.....Appellant

Partner Ms Shree Flavour L L P Formerly Known as
Shree Flavour Pvt Ltd
339, Functional Industrial Estate,
Patparganj, New Delhi-110092.

VERSUS

C.C.E. & S.T., FARIDABAD-I

.....Respondent

Block-D, New CGO Complex, NH-IV, NIT
Faridabad (Haryana)-121001

APPEARANCE:

Shri Vivek Kohli, Shri Ashwini Sharma, Shri Anurag Mishra & Mrs. Nisha Bineesh
Advocates for the Appellant
Shri Rajeev Gupta, Principal Commissioner, Shri Munish Kumar, Authorized
Representative & Shri Saurabh Goel, Special Counsel for the Respondent

**CORAM: HON'BLE MEMBER (TECHNICAL), MR. RAJU
HON'BLE MEMBER (JUDICIAL), MR. AJAY SHARMA**

DATE OF HEARING: 03.03.2022
DATE OF DECISION: 24.08.2022

The appeal is disposed of. For order, see order of date in Excise Appeal
No. 61061 of 2019.

**(RAJU)
MEMBER (TECHNICAL)**

**(AJAY SHARMA)
MEMBER (JUDICIAL)**